



2026:AHC:30684

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - C No. - 2794 of 2026**

Manoj Kumar Gupta @ Bablu

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

---

|                           |   |                                |
|---------------------------|---|--------------------------------|
| Counsel for Petitioner(s) | : | Kriti Gupta, Ram Krishna Yadav |
| Counsel for Respondent(s) | : | C.S.C., Deepak Gaur            |

---

**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. It is argued by counsel for the petitioner that the order dated 09.09.2025 passed by the respondent no.3/Tehsildar, Tehsil Kalpi, District Jalaun in the proceedings initiated under Section 67 of the U.P. Revenue Code, 2006 is absolutely non speaking order and the same has been passed in complete violation of the law laid down by Coordinate Bench of this Court in the case of ***Rishipal Singh and others Vs. State of U.P. and others reported in 2023 (1) ADJ 154***. It is argued that without considering the aforesaid aspect of the matter, statutory appeal as provided under sub Section (5) of Section 67 of the U.P. Revenue Code, 2006 filed by the petitioner was rejected by the respondent No.2/Collector Jalaun vide order dated 17.12.2025.

2. The matter requires consideration.

3. Learned Standing Counsel has accepted notice on behalf of respondents no.1 to 3. Mr. Deepak Gaur, learned counsel has accepted notice on behalf of respondent no.4.

4. Admit.

5. Six weeks' time is granted to counsel for the respondents to file counter

affidavit. Rejoinder affidavit may be filed within a week, thereafter.

6. List thereafter. Until further orders of this Court, the effect and operation of the order dated 09.09.2025 passed by the respondent no.3/Tehsildar, Tehsil Kalpi, District Jalaun and order dated 17.12.2025 passed by respondent No.2/Collector Jalaun shall remain stayed.

**(Prakash Padia,J.)**

**February 11, 2026**

saqlain